

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 561 of 2014

Gopichand Oraon **Petitioner**
Versus
The State of Jharkhand **Opp. Party**

With

Cr. Revision No. 453 of 2014

Smt. Parwati Devi **Petitioner**
Versus
The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

13/10.09.2020

1. Learned counsel for the petitioner Ms. Chandana Kumari appears in Cr. Revision No. 453 of 2014 and prays for time by submitting that due to COVID-19, her office premises has been sealed.
2. The learned counsel for the petitioner in Cr. Revision No. 561/2014 has been contacted through phone as he did not join in spite of video-conferencing link having been sent to him and he has informed the court master of this Court that the present case has to be argued by Senior Advocate Mr. P. K. Bhowmik and he as well as Mr. P. K. Bhowmik are not well and a prayer has been made to adjourned the present case by four weeks.
3. Nobody appears on behalf of opposite party in both the cases.
4. Considering the facts and circumstances, both the matters are adjourned and are directed to be posted on **15.10.2020**.

(Anubha Rawat Choudhary, J.)